ITEM NO.4 Cou

WWW.LIVELAW.IN Court 7 (Video Conferencing)

SECTION XIV

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2946/2022

(Arising out of impugned final judgment and order dated 07-10-2021 in WA No. 61/2019 passed by the Gauhati High Court)

THE ASSAM PUBLIC SERVICE COMMISSION & ORS. Petitioner(s)

VERSUS

HRISHIKESH DAS & ANR.

Respondent(s)

(IA NO.25454/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Parthiv Goswami, adv. Mr. Ankit Agarwal, Adv. Mr. Ragni Pandey, Adv. Mr. Rahul Pratap, AOR
For Respondent(s) Mr. Sameer Abhyankar, AOR Mr. Amish Tandon, Adv. Mr. Ayush Beotra, Adv. Mr. Abhinav Mishra, Adv. Mr. Uddhav khanna, Adv. Ms. Nishi Sangtani, Adv. Mr. Sunil Saraogi, Adv. Mr. Arunava Phukan, Adv.

> UPON hearing the counsel the Court made the following O R D E R

We are not inclined to interfere with the impugned judgment passed by the High Court. Special Leave Petition is dismissed. However, the question of law is kept open.



Pending applications, if any, also stand disposed of.

(NEELAM GULATI) ASTT. REGISTRAR-cum-PS (KAMLESH RAWAT) COURT MASTER (NSH)